

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.37

**I.A. Nos. 388, 178, 316, 472/2022,
28, 311, 797/2023, 06 & 95/2024 in
C.P. (IB) No.189/BB/2018**

IN THE MATTER OF:

M/s. Moonbeam Advisory Pvt. Ltd. ... Petitioner
Vs.
M/s. Sammrudhi Reality Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)
SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in IA.06/2024/
R-1 to R-3 in IAs.28 & 311/2023 : Shri Abhijith Atur with
Ms. Atulya M. P.
For the Liquidator : Shri Abhishek Anand
For the R6 in I.A.28/2023 : Ms. Akshatha Prasad

ORDER

I.A. No. 95 of 2024:

1. The present Application has been filed by the Applicant-Liquidator of M/s. Samruddhi Reality Ltd. under Regulation 5(1)(c) and 15(1)(b) of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 16th quarterly progress report for the period from 01.10.2023 to 31.12.2023 along with receipt and payment account for the period between 01.10.2023 to 31.12.2023.
2. Heard the Ld. Counsel appearing for the Applicant-Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 16th quarterly progress report for the period from 01.10.2023 to 31.12.2023 along with receipt and payment account for the period between 01.10.2023 to 31.12.2023.
4. **Accordingly, I.A.No.95 of 2024 stands disposed of.**

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**I.A. No.388/2021, 178, 316, 472/2022, I.A No. 28, 311, 797/2023 & I.A
No.95/2024**

1. Heard the Ld. Counsels for the Parties.
2. All the Parties in all the IAs are directed to complete their respective part of pleadings, within a period of two weeks.
3. List the matter along with all the **IAs** on **25.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma